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CENTRAL ADMINISTRATIVE TRIBUNAL
DELHI.

Regn. No. O.A. 216/1986.

7th April, 1986.

Shri Sudhir Prasad Jain Petitioner

VERSUS

Union of India & Others Respondents.

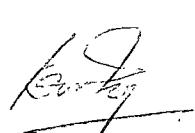
CORAM:

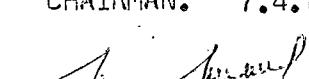
Shri Justice K. Madhava Reddy, Chairman.

Shri Kaushal Kumar, Member.

The impugned order in this petition is an order of transfer of the petitioner, an Assistant Surveyor of Works in the office of Commander Works Engineer (MES), from Dehradun to Visakhapatnam. His main grievance is that while he was on leave, he was posted to Visakhapatnam and asked to join forthwith without giving him any joining time.

The impugned order is an administrative order. Transfer order in the exigencies of service, as held in several judgments of the Supreme Court and also in a recent judgment of this Tribunal in Shri K.K. Jindal versus G.M., Northern Railway (Regn. No.OA-26/86), dated 25th March, 1986, can hardly be interferred with. Obviously realising that the order of transfer would not ordinarily be interfered with by the Tribunal, the petitioner has made allegations of mala-fide. But these allegations are devoid of material particulars. It is alleged that to accommodate "some other person" at Dehradun, this order of transfer was made. Who that person is, the petitioner does not state. No material is placed on record to substantiate the allegations of mala-fides. There is no merit in this petition. It is accordingly dismissed. This order does not preclude the respondents from giving the petitioner such joining time as they may choose to give under the Rules.


(K. Madhava Reddy)
CHAIRMAN. 7.4.1986.


(Kaushal Kumar)
MEMBER. 7.4.1986.